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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK

O.A. No. 435 of 2012

Order dated 11th June, 2012.

C O R A M

THE HON'BLE MR.A.K.PATNAIK, MEMBER (J)

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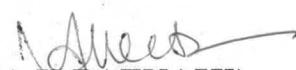
Heard Mr. S.N.B.Roy, Learned Counsel for the Applicants and Mr. J.K.Khandayatray, Learned ASC appearing for the Respondents both on the MA No. 497 of 2012 filed seeking permission to file this OA jointly and on the merit of the OA and perused the materials placed on record. MA filed by the Applicants to prosecute this case jointly is allowed and MA is accordingly disposed of.

It is the case of the Applicants that the benefits which the applicants are entitled to pursuant to the order under Annexure-4 have not been paid to them despite series of representations made to this extent. Hence, they have approached this Tribunal seeking direction to the Respondents to release/disburse the family pension and other pensionary benefits such as DCRG etc. of Late Bikram Kumar Routray. It is seen that the order at Annexure-4 is undated and copy of representation stated to have been filed by the Applicants after Annexure-4 has not been enclosed to this OA. In view of the above, I am not inclined to admit this OA. Hence, as suggested by Learned Counsel

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for the Applicant, in presence of Mr. Khandayatray, Learned ASC appearing for the Respondents, liberty is given to the applicants to make a representation to the Respondent No.4 within a period of two weeks and on receipt of such representation, Respondent No.4 is directed to consider and dispose of the same within a period of eight weeks there from and communicate the decision in a well reasoned order to the Applicants. With the aforesaid observation this OA stands disposed of at this admission stage.

Copy of this order along with OA be sent to the Respondent No.4 at the cost of the applicant; for which Learned Counsel for the applicant undertakes to deposit the postal charges within a week. Free copy of this order be given to Learned Counsel for both sides as per Rules.


(A.K.PATNAIK)
Member (Judl.)